

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.102

CP (IB) No. 128/Chd/Pb/2023

IN THE MATTER OF:

Punjab National Bank

...

Petitioner

Versus

Sahil Arora

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 10.04.2024

CORAM:

**SHRI. SUBRATA KUMAR DASH,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the RP : Ms. Vijayata Sharma, Advocate

For the Respondent : Dr. Rajansh Thukral and Mr. Sidharth Thukral,
Advocates

ORDER

Heard the submissions made by the counsel for the Resolution Professional as well as counsel for the respondent-Personal Guarantor. The objections to the report of RP filed under Section 99(1) of IB Code vide diary No.01080/01 dated 19.03.2024. The same is taken on record. The counsel for the RP/PNB has acknowledged the receipt of the copy and prayed for grant of an adjournment. Let the matter be posted after two weeks. It is made clear that

no further extension of time will be granted. The counsel for both the parties are directed to be in readiness to argue the matter on the next date of hearing.

List on 20.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)